

(3)

CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH  
NEW DELHI

O. A. No. 1886 of 1994

New Delhi, this the 5th day of December, 1994.

HON'BLE MR JUSTICE S.K.DHAON, VICE CHAIRMAN  
HON'BLE MR B.N.DHUNDIYAL, MEMBER (A)

Shri Hari Ram Sharma  
S/O Shri Puran Dass,  
Casual Labour with temporary Status  
under Chief Traction Foreman  
Central Railway,  
Jhansi. . . . . Applicant.  
( through Mr K.N.R. Pillai, Advocate).

vs

1. Union of India  
through the Secretary  
Ministry of Railways (Railway Board)  
New Delhi.
2. Divisional Railway Manager,  
Central Railway  
Jhansi. . . . . Respondent.  
( through Mr H.K. Gangwani, Advocate).

ORDER (oral)

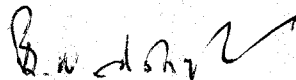
JUSTICE S.K.DHAON, VICE CHAIRMAN


The relief claimed, in substance,  
is that the services of the applicant may be  
regularised in Group 'D'.

2. A counter-affidavit has been filed  
on behalf of the respondents. It is stated therein  
that now all the hurdles in the way of the  
applicant have been cleared in so far as the clearance  
regarding condonation of break in service has been  
obtained from the competent authority. The  
respondents will, therefore, consider the case of  
the applicant for regularisation as and when  
a vacancy arises. This step should satisfy the  
applicant. The application is disposed of in terms  
of the stand taken in the counter-affidavit.
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3. There will be no order as to costs.

  
( B.N.Dhoundiyal )  
Member(A)

  
( S.K.Dhaon )  
Vice Chairman.

/sds/